
(2025) 01 KL CK 0098

High Court Of Kerala

Case No: Writ Petition (C) No.42760 Of 2024

Devaki Amma

APPELLANT

Vs

Kerala State Of Kerala

RESPONDENT

Date of Decision: Jan. 21, 2025

Hon'ble Judges: T.R. Ravi, J

Bench: Single Bench

Advocate: R.Raghunandan, Rajeev Jyothish George

Final Decision: Disposed Of

Judgement

T.R. Ravi, J

The petitioner is aggrieved by a reduction in the extent which happened during the re-survey. As per Ext.P1 title deed dated 04.05.1981 the petitioner

had 33 cents of land and after re-survey it has been reduced by 3 cents. The petitioner has preferred Ext.P2 representation before the 2nd respondent

and seeks an early disposal of the same.

In view of the limited prayer made, this writ petition is disposed of directing the 2nd respondent to consider and pass orders on Ext.P2 representation

after hearing the petitioner, at the earliest, at any rate within six months from the date of receipt of a copy of this judgment.